

**GOVERNMENT OF INDIA
POWER
LOK SABHA**

UNSTARRED QUESTION NO:36
ANSWERED ON:05.12.2013
PROPOSALS FOR SETTING UP OF POWER PROJECTS
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Will the Minister of POWER be pleased to state:

- (a) the details of the proposals received by the Union Government from various States for setting up of power projects during the last three years and the current year, State-wise;
- (b) the number of proposals sanctioned during the said period and those still pending for approval with the Union Government;
- (c) the reasons for pendency of the said proposals; and
- (d) the time by which all the proposals are likely to be approved by the Union Government?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA M. SCINDIA)

(a): As per the provision of Electricity Act, 2003, concurrence of Central Electricity Authority (CEA) is not required for setting up of new Thermal Power Projects. However, the CEA is required to accord concurrence to Hydro Power Projects estimated to involve a capital expenditure exceeding such sum as may be fixed by the Central Government from time to time, as per provisions of Section 8 of this Act.

Fifty Four (54) detailed project reports (DPRs) aggregating an installed capacity of 25,438 MW for setting of hydro power projects in various States of the country were received by CEA for concurrence during last three years and the current year i.e. from 2010-11 onwards. State-wise details are given at Annex-I.

(b) & (c): Of the above, 54 DPRs (25,478 MW), 17 DPRs (11,208 MW) have been approved, 23 DPRs (8,830 MW) are under examination and 14 DPRs (5,440 MW) have been returned to developers. The details are as per Annex-II, Annex-III and Annex-IV respectively. In addition, DPRs of seven projects (2,760 MW) which were received, prior to 2010-11, have also been concurred by CEA during this period. The details are at Annex-V.

(d): The Authority endeavours to accord concurrence for implementation of hydro electric scheme, as and when DPR is received complete in all respects and the hydro electric scheme is found technically viable with necessary inputs/clearances having been tied up. However, in many cases, DPRs are not complete in all respects, lacking in various information. Once the DPR is complete from all respect, the CEA is required to give clearance within a prescribed period of 90 days.